



2026:AHC:51612

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 9473 of 2026

Raj Patti

.....Petitioner(s)

Versus

State Of U.P. And 9 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Om Prakash Vishwakarma, Ram Babu Yadav
Counsel for Respondent(s)	:	Bhupendra Kumar Tripathi, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel for respondent Nos. 1 to 3 and Sri Bhupendra Kumar Tripathi, learned counsel for respondent No.4 and perused the record.

2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the opposite party to notice and keeping this petition pending before this Court. However, in case the opposite party feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.

3. The only prayer made by the learned counsel for the petitioner is to direct the respondent No.2-Collector/Additional District Magistrate (Land Revenue), Jaunpur to decide the Case No.D202514360002779 (Rajpatti vs. State of U.P. and others) under Section 30(2) of U.P. Revenue Code, 2006 within stipulated period of time.

4. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.2-Collector/Additional District Magistrate (Land Revenue), Jaunpur to decide the aforesaid case strictly in accordance with law from the date of production of certified copy before respondent No.2 but without granting unnecessary adjournment unless there is no legal impediment.

March 13, 2026
P.P.

(Prakash Padia,J.)